## दिल्ली विधान सभा

# कार्य सूची

वृहस्पतिवार, अगस्त ०१, १९९६/श्रायण १०, १९१८०० अपराइन २००० बजे

## ा. पुत्रन

पृथक सूची में दिये गये पृश्न पूछे जायेंग और उनके उत्तर दिये जायेंगे।

# 2. तदन पटल पर प्रस्तृत-पत्र

श्रो ाल विहारी तिवारी, खाद्य एवं आपूर्ति मंत्री निम्निलिखित् पत्र सदन पटल पर रखेंगि:-

- र्क दिल्ली खाद्यान तथा तिलहन व्यापारी लाइसेंसिंग र्संशोधित र् आदेश, 1995:
- १ृंखं दिल्ली मिट्टी के तेल १ नियात एवं मूल्यं १ नियंत्रण १ संशोधनं आदेश, 1995∙
- ≬ग्र दिल्ली चोनी च्यापारी लाइसेंसिंग्र्रेसंशोधन्र आदेश, 1995∙
- १्रघ१ दिल्ली दाल १ व्यापारियों का लाइसेंसीकरण १ संशोधन१ आदेश, 1995∙

## विशेष उल्लेख

सदस्यों द्वारा पृथक सूची में दिये गये मामलों का उल्लेख किया जायेगा।

## प्रस्ताव

भः श्री महेन्द्र सिंह साधी :

श्री राम भन :

निम्निविति प्रस्ताव प्रस्तुत करेंग :-

"कि यह सदन 3। जुलाई, 1996 को सदन में प्रस्तृत कार्य मंत्रणा समिति के बारहवें पृतिवेदन से सहमत है।"

# विधेयकों पर विचारण एवं उनका पारण

5. प्रो. जगदीया मुखी, वित्त मंत्री प्रताव करूँगि कि "विल्ली मनोरंजन एवं बाजी कर विधेयक, 1996" पर विचार किया जाये.

## संशोधन

- 1. श्री अजय मा जन
- 2. श्री जग प्रवेश चन्द्र

हैचूंकि माननीय सदस्यों के संशोधन अंग्रेजी भाषा में प्राप्त हुए हैं, और वे अंग्रेजी भाषा में प्रस्तृत विधेयक से ही सुंबंधित हैं, इस लिये कृपया इस संशोधनों को अंग्रेजी किथ्युमी देखें।

प्रो. जगदोश मुखी पृहताच करेंग कि "दिल्ली मनोरंजन एवं बाजी कर विधेमक, 1996" को पारित किया जाये।

6. डा.हर्षवर्धन, हवारथ्य एवं भिक्षा मंत्री प्रताव करेंग कि —
"दिल्ली हथानीय स्वशासन्श्रिदस्यता के लिये अयो ग्यता ११ छोटा परि—
वार् विधेयक, 1996 "पर विचार किया जाये।

## संशोधन

- । श्री मेवा राम आर्य
- 2. श्री अजय माकन
- श्री जग प्रवेश चन्द्र

र्धिष माननीय सदस्यों के संशोधन अंग्रेजी में प्राप्त हुए हैं और वे अंग्रेजी भाषा में प्रस्तुत विधेयक से ही संबंधित हैं, इस लिये कृपया इन संशोधनों को अंश्रेजिन्द्रार्थकुर्यकुर्य में देखें।

डाँ० हर्षधर्म पुस्ताच करेंगे कि विध्यक को पारित किया जाये।

7. डॉ० हर्षवर्धन, स्वास्थ्य एवं पिक्षा मंत्री प्रताव करेंग कि दिल्ली मेडिकल काउन्सिल बिल, 1996 पर विचार किया जाये।

# तंशो धन

- श्री दोपचन्द बन्ध्य
- 2. श्री मेवा राम आर्य
- श्री जगप्रतेश चन्द्र

१ चंकि भाननीय सदल्यों के संशोधन अंग्रेजी में प्राप्त हुए हैं, और वे अंग्रेजी भाषा में प्रस्तृत विधेयक से ही संबंधित हैं, इसलिए कृपया इन संशोधनों को अंश्रेजि अरिद्धीं देखें। डाँ० हर्ष्टिर्धन, स्वास्थ्य एवं पिक्षा मंत्री प्रसाव करेंगे कि विधेयक को पासि। किया जाए।

8. डाँ० हर्षवर्धन, स्वास्टा एवं प्राक्षा मंत्री प्रताद करेंग कि प्रवर समिति द्वारा यथा प्रतिवेदित "दिल्ली धूमपान निषेध आरे धूमपान न करने वालों का स्वास्थ्य प्रतिरक्षा विधेयक, 1995" पर विचार किया जार ।

ये भी प्रताव करेंग कि विधेयक को पारित किया जार ।

# 9. अल्पका लिक चर्चा

श्री आलोक कुमार श्री स्वरूप चंद राजन श्री राम भेज

्विल्ली में विग्रहतो हुई सार्वजनिक परिवहन प्रणालो पर अल्पका लिक चर्चा प्रारम्भ करेंगे।

> पोठ एन० गुप्ता सचिव

# LIST OF BUSINESS

Thursday, August 01, 1996/Sharavana 10, 1918 (Saka)

#### 2.00 P.M.

#### 1. QUESTIONS

Questions as entered in separate list to be asked and answers given.

## 2. LAYING OF THE PAPERS ON THE TABLE OF THE HOUSE

Shri Lal Bihari Tiwari to lay on the Table of the House the following papers:-

- a) Delhi Foodgrains and Oilseeds Dealers Licensing (Amendment) Order, 1995.
- b) The Delhi Kerosene Oil (Exports & Price) Control (Amendment) Order, 1995.
- c) The Delhi Sugar Dealers Licencing(Amendment) Order, 1995.
- d) The Delhi Pulses (Licencing of Dealers) (Amendment) Order, 1995.

#### 3. SPECIAL MENTION

Matters to be raised by Members as given in separate list.

#### 4. MOTION

Shri Mahender Singh Saathi: Shri Ram Bhaj:

to move the following motion :-

"That this House agrees to the Twelth Report of the Business Advisory Committee presented to the House on 31.7.1996."

#### CONSIDERATION AND PASSING OF THE BILL

5. Prof. Jagdish Mukhi, Minister of Finance, to move that "The Delhi Entertainments and Betting Tax, Bill, 1996" be taken into consideration.

#### AMENDMENTS

#### Shri Ajay Maken:

(a) "Section 7 of the bill be deleted."

#### Shri Jag Parvesh Chandra:

- (1.) In the preamble "in place of the words to consolidate and amend the law relating to taxes substitute "to privide for the imposition of taxes."
- (2.) In clause 4 of section at the end of the para after the words "perform such duties as may be required by or under this Act" add the words "or rules made thereunder."

### 3) Shri Jag Parvesh Chandra:

After Section 3 add a new section as follows:-

- "4. A bachelor above the age of 50 or a person married but having no children, if elected or nominated as a Member of the Local Government shall, as against a Member having two or more children be entitled to preferential treatment in the matter of -
- i) services, facilities, perks, etc.(other than salary and allowances) extendable to such member;
- tours, travels, study visits or programmes organised or undertaken by or on behalf of the Local Government; and
- iii) appointments to.various undertakings,
   Corporations, Committees or sub-Committees,
   if any, of or under such Local Government."

Dr. HarshVardhan, Minister of Health & Education to move that the bill be passed.

Dr. Harsh Vardhan, Minister of Health & Education to move that "The Delhi Medical Council Bill, 1996" be taken into consideration.

#### AMENDMENTS

## 1) Shri Deep Chand Bandhu:

- a) That the bill be referred to a Select Committee consisting of Seven Members to be nominated by the Hon'ble Speaker to go into all the aspects of the bill for detailed examination."
- b) The following be added in Chapter-I, Section 2 sub-section 8:"words Homeopathy, Ayurved, Sidha, Unani

section 10 sub-section (f) :-

- or any other recognised Indian System of Medicine."

  c) The following words be added in Chapter-II
  - "Doctor means doctor registered with this: Council or Medical Council of India(MCL)".
  - d) The following be added to Chapter-II Section 15 as a proviso:-

"Provided it shall not effect the rights to consult by or under the Indian Medical Central (IMCC) Act, 1970 (Act No. 48 of 1970) including the right to practice medicines defined in section 17 of this Act by persons professing any recognised Indian System of Medicine."

e) The following be added to Chapter-III section 27 as a proviso:-

"Provided it shall not apply to practioner of Indian System of Medicine registered with their respective Boards."

## 2) Shri Mewa Ram Arya:

Chapter-II establishment in Council in Section 3, the following new sub-section C be added :-

"Three members to be elected by legislative Assembly Delhi amongst the members of the Assembly."

- (3) In section 9 in place of the word "proscribed" occuring in line 7 substitute the word "prescribed".
- (4) In sub-clause (d) of clause 1 of section 15, in place of the words "not exceeding two times of the tax due" substitute the words "not exceeding six times of the tax due".
- (5). In section 29 in place of the words "shall be punishable with a fine not exceeding ten thousand rupee", substitute the words "shall be punishable with a minimum imprisonment of six months and also with fine which may extend to ten thousand rupees".
- In section 31 in place of the words "shall be punishable with a fine not exceeding five thousand rupees", substitute the words "shall be punishable with a minimum imprisonment of one year and also with a fine which may extend to ten thousand rupees".

Prof. Jagdish Mukhi, Minister of Finance to move that the bill be passed.

6. Dr. Harsh Vardhan, Minister of Health & Education to move that "The Local Government in Delhi (Disqualification for Membership) (Small Family) Bill, 1996 " be taken into consideration.

#### AMENDMENTS

P. Carrier

( 1) Shri Mewa Ram Arya:

That 'The Local Government in Delhi (Disqualification for Membership)(Small Family) Bill, 1996' may be referred to a Select Committee consisting of 6 members to go in all the aspects of the Bill.

## (2) Shri Ajay Maken:

- a) A new section as section No. 5 be added that:-
  - "5. All females shall be exempted from disqualification as mentioned in the above mentioned section 3."
- b) A new section as Section No. 6 be added that:-
  - "6. Any person as mentioned in section 3:-
  - a) shall not force upon his wife for an abortion;
  - b) shall not be able to carry out abortion on his wife if there is any danger to her life.
- c) This Bill be sent to a Select Committee for detailed discussion."

- (1) In sub-clause (3) of section 1 in the First sentence in place of the words 'into force' substitute "come into force at once".
- (2) In the same sub-clause (3) of Section 1 in line 4 after the word 'such date' add "or dates".
- (3) After sub-clause (a) of clause 3 of Section 3 add a new Clause (f) which reads as follows:-

"Two Members of the Delhi Legislative Assembly to be nominated by the Speaker. One of them shall preferably be a Docotr and the other a lady".

- (4) In sub-clause 3 of section 5 in the eighth sentence after the word 'place' add "he may" and also delete the word "is" in the same line.
- (5) After sub-clause (b) of Clause 1 Section 7 add a new sub-clause (b)(i) "if he had been convicted for any cognisable offence by a court of Law."
- (6) In sub-clause (a) of Clause (2) of Section 19 at the end of the para after the word 'office' add "from the Registrar of the Council."
- (7) In Clause 2 of Section 20 in line 1 the word 'caused' be substituted by "cause".
- (8) In sub-section (i) of sub-clause (2) of Section
  21 after the word 'specified in' occurring in line 3
  add "the aforesaid."
- (9) In Section 26 in place of the word 'be punished with fine which may extend to five thousand rupees' substitute "be punished with a minimum sentence of one year and fine which may extend to five thousand rupees."
- (10) In Section 27 in place of the words 'with imprisonment which may extend to six months or with fine which may extend to five thousand rupees or with both occurring at the end of Section 27 be substituted "with a minimum punishment of three years rigorous imprisonment and with fine which may extend to twenty thousand rupees."
- (11) "In sub-clause (iii) in clause 1 of section 21 in place of the words "an eminent public man of the area nominated by the government" substitute "the area member of the Delhi Legislative Assembly nominated by the government."

Dr. Harsh Vardhan, Minister of Health & Education to move that the bill be passed.

8. Dr. Harsh Vardhan, Minister of Health & Education to move that "The Delhi Prohibition of Smoking and Non-Smokers Health Protection Bill, 1995" as reported by the Select Committee be taken into consideration.

ALSO to move that the bill be passed.

# 9. SHORT DURATION DISCUSSION

Shri Alok Kumar : Shri Swaroop Chand Rajan : Shri Ram Bhaj :

to raise Short Duration Discussion on the problems of deteriorating public transport system in Delhi.

P.H. GUPTA SECRETARY